

**SPECIAL BENCH**

**ITEM NO.120**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.334/2020, IA No.105/2024, IA No.127/2024, IA No.49/2022,  
IA No.370/2021, IA No.88/2022, IA No.384/2022, IA No.385/2022,  
IA No.169/2020, IA No.02/2021, IA No.236/2020, IA No.262/2020,  
Ivn. P No.15/2021, IA No.133/2021, MA No.8/2022, IA No.277/2020,  
IA No.47/2022, IA No.145/2021, IA No.56/2022, IA No.173/2023,  
IVN. P No.01/2023, IA No.217/2024, IA No.245/2024, IA No.261/2024,  
IA No.295/2024 & IA No.321/2024 IN CP (IB) No.451/ALD/2019**

**CORAM:**

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 19<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KHARD ENTERPRISES V/S RAMNATH DEVELOPERS PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Yash Tandon, Adv. : *For the Promoters*

Ms. Sechcha Mishra, with : *For the RP*  
Sh. Amar Vivek, Advs.

Sh. Mohit Kumar with : *For the Res. No.2/ HUDCO in*  
Sh. Prateek Mishra, Advs. *IA No.02/2021, IA No.262/2020,  
IA No.334/2020, IA No.105/ 2024,  
Ivn. P No.15/2021, IA No.277/2020,  
IA No.370/2021 & IA No.88/2022*

**ORDER**

**IA No.105/2024**

Ld. Counsels representing their respective parties are present.

- 1.** Ld. Counsel, Sh. Yash Tandon representing the Applicant informs that the reply in this application is pending since long by the RP/ Respondent No.1 and HUDCO/ Respondent No.2.

**-Sd-**

**-Sd-**

2. Ld. Counsel representing the RP requested that one copy of this application may be served to her.
3. Ld. Counsel representing the Applicant undertakes to supply the same to the Ld. Counsel representing the RP on her email ID to be shared on the chat box today itself.
4. Thereafter, Ld. Counsel representing the RP is also directed to file the reply positively within a period of one week by serving an advance copy to the other side, failing which, an appropriate order will be passed in this respect.
5. Let the matter be adjourned for further hearing on 7<sup>th</sup> August, 2024 before the Regular Bench. All other applications be also put up on the same date.

***-Sd-***  
**(Ashish Verma)**  
**Member (Technical)**

***-Sd-***  
**(Manni Sankariah Shanmuga Sundaram)**  
**Member (Judicial)**

***19<sup>th</sup> July, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*